

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

Item No. 108

**IA(I.B.C)/768 (CH)2023, IA(I.B.C)/769 (CH)2023**  
**And**  
**CP(IB) No. 386/Chd/Hry/2019**

**IN THE MATTER OF:**  
**Sudha Chopra**

**...Petitioner-Operational Creditor**

**Versus**

**G.L.M. Infratech Pvt. Ltd. & Ors.**

**...Respondents-Corporate Debtor**

**Under Section: 9, 60(5), IBC 2016**

**Order delivered on 08.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner in** : Mr. M.S. Khillan, Advocate  
**main petition**  
**respondent in IA**  
**No.768/2023**

**For the Respondent** : Ms. Salina Chalana, Advocate

**For the applicant in** : Ms. Maninee proxy counsel for Mr. Shekhar Verma,  
**IA No.768/2023 as** Advocate  
**well as in IA**  
**No.769/2023**

**ORDER**

**IA(I.B.C)/768 (CH)2023**

Heard the submissions made by the counsel for the respondent (Section 9 petitioner). The proxy counsel for the applicant is also present. The counsel for

Priyanka  
08.04.2024

the respondent has prayed for grant of leave for filing the hard copy of the reply and prayed for an adjournment. Leave prayed for is granted. Ld. counsel for the respondent is directed to take steps for filing the hard copy of the same within two days. Let the matter be posted after two weeks.

Let the matter be posted to 02.05.2024 before the Regular Bench.

**IA(I.B.C)/769(CH)2023**

Let the matter be posted to 02.05.2024 before the Regular Bench.

**CP (IB) No.386/Chd/Hry/2019**

Let the matter be posted to 02.05.2024 before the Regular Bench.

Sd/-

**(L.N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-

**(Dr. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**